

FORM NO. 4  
(See Rule 42)

In The Central Administrative Tribunal  
GUWAHATI BENCH : GUWAHATI

ORDER SHEET

Case No. APPLICATION NO. 1/2000 (60/98) OF 199

Applicant(s) Sri S. R. Choudhury

Respondent(s) Sri B. P. Srivastava and others.

Advocate for Applicant(s) Mr. R. Dutta.

Advocate for Respondent(s) Mr. A. Del Roy,  
Sri. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>The learned applicant Advocate Dutta filed this contempt petition for non-implementation of Judgment and order dt. 16-9-98 passed by this Hon'ble Tribunal. <del>for further</del> Leave before Hon'ble Court for further orders.</p> <p><i>Admitted 27/2/2000</i></p> <p><i>Section 87(1)(b)</i></p> <p><i>Per</i></p>	3.2.2000	<p>Issue notice to show cause as to why contempt proceeding shall not be drawn up against the alleged contemners. Returnable by four weeks.</p> <p>List on 7.3.2000 for filing reply to the show cause and order.</p> <p><i>6</i> Member</p>
	7.3.2000	<p>None for the petitioner. Adjourn for order 23.3.2000.</p> <p><i>JB</i> Member (J)</p> <p><i>6</i> Member (A)</p>

(2)

Op-1/2000

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<u>7 - 2 - 2000</u> Service of notices prepared and sent to S. Section 300 CrPC of the same to the respondents through Regd. post with A/D. <u>Vide D.Nos. 424 to 426 dt.d. 9-2-2000</u>	22.3.00 trd	Mr. A. Deb Roy submits that he will appear for the alleged contemners and prays for adjournment. Prayer allowed. List on 25.4.2000 for further orders.  <i>6</i> Member
<u>6 - 3 - 2000</u> ① Notice duly served on R.No. 3, other respondents are still awaited. ② Show cause Reply has not been filed.	25.4.2000 pg	Mr A. Deb Roy submits that he is submitting the vakalatnama to appear on behalf of the alleged contemners within a short time and prays for adjournment. Heard Mr R. Dutta, learned counsel for the petitioner also. List on 16.6.2000 for order.  <i>6</i> Member
<u>22 - 3 - 00</u> Show cause Reply has not been filed.	16.5.00 trd	Mr. A. Deb Roy, learned counsel for the alleged contemners seeks time for filing of reply. Prayer allowed. List on 20.6.2000.  <i>6</i> Member (J.)
<u>15-5-00</u> No cause has been shown.	20.6.00 trd	There is no Bar today. Adjourned to 13.7.00.  <i>6</i> h Member (J.)
<u>10-7-00</u> No cause has been shown.	13.7.00 pg	Mr R. Dutta for the petitioner and Mr A. Deb Roy for the alleged contemner are present. This petition should be placed before the Division Bench on 24.8.2000.  <i>5-8-00</i> Member (A)
<u>12-7-2000</u> No show cause Reply has been filed.	24.8.00 pg	There is no Bar. Adjourned to 25.9.00.  <i>6</i> Member (A)

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Notes of the Registry	Date	Order of the Tribunal
No. Cause has been shown.	25.9.00 25.10.00 15.11.2000	<p>Present : The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman.</p> <p>Put up on 27.10.2000 for order and to obtain instruction by the learned counsel for the alleged contemner.</p> <p>Vice-Chairman</p>
Copy of the order has been sent to the D.P.C.C. furnishing the same to the L/Advocates for the parties.	pg 27.10.00 mk 30/11/2000	<p>Heard Mr. R. Dutta, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr.C.G.S.C. for the alleged contemners.</p> <p>Mr. Deb Roy submits that the order dated 16.9.98 passed in O.A. 60/98 has already been fully complied with. Mr. Dutta however, submits that the respondents are yet to comply with fully in terms of the order.</p> <p>Considering all the aspects of the matter Be that as it may and in the facts and circumstances of the case, Contempt Petition No.1/2000 stands closed.</p> <p>Vice-Chairman</p>

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